

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 79436 of 2018

(Arising out of Order-in-Appeal No.133/PAT/ST/APPEAL/2018-19 dated 20/09/2018 passed by Commissioner (Appeals) of Customs, Central GST & Central Excise, Patna.)

Krishna kumar Singh

(Qtr, No. 01, Ashok Nagar, Colony, Gaya)

VERSUS

Commr. of Central GST and Central Excise, Patna-1

(Central Revenue Building, Birchand Patel Path, Patna-800001)

Respondent

APPEARANCE :

None for the Appellant

Mr. P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75638/2025

Date of Hearing : 7 March 2025

Date of Decision : 7 March 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja